

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 276 of 2019**

**IN THE MATTER OF:**

**Aasaan Global Trade**

**.....Appellant**

**Vs.**

**Mr. Vasudevn,**

**Resolution Professional & Ors.**

**.....Respondents**

**Present :**

**For Respondents: Mr. E.Omprakash, Sr. Advocate with Yashraj Singh,  
Advocates**

**Mr. M.S. Bora, Advocate**

**Mr. Vineet, Advocate**

**Mr. D.Sreenivasan and Mr. K.Moorthy, Mr.  
Vasudevan, Advocates for RP**

**Mr. B.K. Pradhan, Advocate for R-3**

**With**

**Company Appeal (AT) (Insolvency)No. 557 of 2019**

**IN THE MATTER OF:**

**M.Mohamed Fahrudeen**

**.....Appellant**

**Vs.**

**Vasudevn,**

**RP, Tiffins Barytes Asbestos & Pains Ltd. & Ors.**

**.....Respondents**

**....contd.**

**Present :**

**For Appellant: Mr. Tabish Zia, Advocate**

**For Respondents: Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. Vasudevan, Advocates for RP**  
**Mr. E.Omprakash, Sr. Advocate with Ms. M.Bora, Advocates for R-3**

**With**

**Company Appeal (AT) (Insolvency)No. 653 of 2019**

**IN THE MATTER OF:**

**Dr. Ravi Shankar Vedam**

**.....Appellant**

**Vs.**

**Tiffins Barytes Asbestos & Paints Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Sanjay Hegde, Ms. Neeha Nagpal, Mr. Vishvendra Tomar, Advocates**

**For Respondents: Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. Vasudevan, Advocates for RP**  
**Mr. E.Omprakash, Sr. Advocate with Ms. M.Bora, Advocates for R-2**

**O R D E R**

**07.08.2019 -** Post these appeal(s) for 'admission' on **2<sup>nd</sup> September, 2019**

at **12.00 Noon** on the top of the list. Almost all the Respondents have appeared

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except some of them which notice shown to be in transit. Parties may file their reply-affidavit within two weeks and rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

In the meantime, if the 'Resolution Plan' is given effect it will be at the risk of 'Successful Resolution Applicant'. The 'Corporate Debtor' / 'Resolution Professional' / 'Monitoring Committee', will keep the Company a going concern and will ensure payments to all workers / employees and also to the suppliers of the goods and services which shall be made on time.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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